

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

Excise Appeal No.75694 of 2017

(Arising out of Order-in-Appeal No.14/KOL-I/2017 dated 28.02.2017 passed by Commissioner of Central Excise (Appeal-I), Kolkata.)

M/s. Indian Oil Corporation Limited, Lube Blending Plant
(P-68, Karl Marx Sarani, Paharpur, Kolkata-700043.)

...Appellant

VERSUS

Commissioner of Central Excise, Kolkata-I

.....Respondent

(180, Shantipally Rajdanga Main Road, Kolkata-700107.)

APPEARANCE

Shri Hemant Karnani, Authorized Representative for the Appellant (s)
Shri A.K.Biswas, Authorized Representative for the Respondent (s)

CORAM: HON'BLE SHRI P.K.CHOUDHARY, MEMBER(JUDICIAL)

FINAL ORDER NO. 75483/2021

DATE OF HEARING : 19 August 2021
DATE OF DECISION : 19 August 2021

P.K.CHOUDHARY :

The appellant has submitted a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Accordingly, the appeal of the appellant is dismissed as withdrawn.

(Dictated and pronounced in the open Court.)

Sd/-
(P.K.CHOUDHARY)
MEMBER (JUDICIAL)